

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING:INDORE

Civil Contempt Petition No.201/00043/2018
(in OA 201/00028/2016)

Indore, this Tuesday, the 07th day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Jata Shankar Mahur
S/o Shri Gangadhar Mahur
Aged 45 years,
Technician G-RRCAT
R/o C-12 RRCAT Colony
Indore 452013

-Petitioner

(By Advocate –**Shri P.J. Mehta**)

V e r s u s

1. Dr. Sekhar Basu
Secretary
Department of Atomic Energy
Anushakti Bhawan,
CSM Marg
Mumbai 400001

2. Dr. P.A. Naik
Director
Raja Ramanna Centre for Advanced Technology
Sukhniwas, PO: RRCAT
Indore 452013

3. Ms. Sreekala R.
Administrative Officer-III
Raja Ramanna Centre for Advanced Technology
Sukhniwas, PO: RRCAT
Indore 452013

- Respondents

O R D E R (Oral)**By Ramesh Singh Thakur, JM:-**

This Contempt Petition has been filed by the petitioner under Section 17 of the Administrative Tribunals Act, 1985 read with Section 12 of the Contempt of Courts Act, 1971.

2. It has been submitted by the petitioner that the respondents/contemnors has failed to take appropriate action against Mr. Venketsan, for his lapses and the respondents have acted in violation of the directions of this Tribunal deliberately and willfully and deserve punishment for willful disobedience.

3. We have perused the order dated 04.05.2017 passed by this Tribunal in Original Application No.201/00028/2016. The operative portion reads as under:-

“4. It is a sheer contempt of court and nothing else and otherwise also the Administrative Officers are duty bound to advice Scientific officers. Accordingly, we record our distress to Mr. Venketsan that he had not properly advised the scientific officers. Appropriate action will therefore be taken against Mr. Venketsan for his lapse. The matter is again remitted back to the authority to do the needful after giving a personal hearing to the applicant within one month next. He is also to remember that rule of law exists in this country.”

4. At the outset, this Tribunal has recorded distress to the then Administrative Officer Mr. Venketsan that he had not properly advised the Scientific Officers. It has been further specifically held

that an appropriate therefore be taken against Mr. Venketsan for his lapse.

5. It is pertinent to mention that though there is observation and the distress has been recorded by this Tribunal against Mr. Venketsan. But there is no specific direction to the respondents to take appropriate action against Mr. Venketsan for his lapses.

6. Resultantly, we feel that *prima facie*, there is no ground for issuing notice in this Contempt Petition. Hence, this Contempt Petition is dismissed.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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